

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

239. IA/184/2023 IA/1/2024 In CP/1253(MB)2020

IN THE MATTER OF

Dalhousie Holdings Limited

... Petitioner

Vs

Larsen and Toubro Limited

... Respondent

Rule 11 of NCLT, Section 58(3) & 59 of Companies Act, 2013

Order Delivered on 08.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Adjourned to **10.07.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/